

"Form No. INC-26"
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the Company from one state to another
Before the Central Government Northern Region
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
Alphamete Technologies Private Limited
having its registered office at C-5D, 107B, Janak Puri, New Delhi, Delhi, India - 110058.

Petitioner
Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 20th November, 2024 to enable the Company to change its Registered Office from the "NCT of Delhi" to the "State of Uttar Pradesh".
Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address B-2 Wing, 2nd Floor, Pt. Deendayal Artyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at C-5D, 107B, Janak Puri, New Delhi, Delhi, India - 110058.
For and on behalf of the Applicant
Alphamete Technologies Private Limited
Sd/-
Date: 28.12.2024 Nikhil Monga, Director
Place: Delhi DIN: 02693393

For All Advertisements Booking
Call : 0120-6651214

NORTHERN RAILWAY
TENDER NOTICE
Invitation of Tenders through E-Procurement system.
Principal Chief Materials Manager, Northern Railway, New Delhi-110001, for and on behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items:-

S.No.	Tender No.	Brief Description	Qty.	Closing Date
1	77249050 ARGC	RUNNING CONTRACT OF PRE-STRESSED MONO-BLOCK CONCRETE SLEEPERS SPECIAL TYPES (T-4865)	451 SET	20.01.25
2	09242327A	RUBBER SPRING FOR DRAW GEAR.	2780 SET	20.01.25
3	09242593	SPARES OF APM	4273 SET	22.01.25
4	07240349	OVER HAULING KIT FOR KES TYPE	209 SET	27.01.25
5	19241941A	POH MAINTENANCE KIT	20 NOS	27.01.25
6	08245722	RC TENDER FOR 12 CORE X 1.5 SQ MM SIGNALING CABLE	15302.28 KILOMETRE	28.01.25
7	15245237	DIESEL GENERATING SET 750 KVA	1 NOS	30.01.25
8	09242050	SIDE FRAME KEY	125604 NOS	03.02.25

Note:-1). Vendors may visit the IREPS website i.e. www.ireps.gov.in for details. 2. No Manual offer will be entertained.
Tender Notice No. 84/2024-2025 Dated: 27/12/2024
SERVING CUSTOMERS WITH A SMILE 3967/24

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF SRINATH NEPHROCARE PRIVATE LIMITED

S. No.	Name of Corporate Person	Srinath Nephrocare Private Limited
2.	Date of incorporation of Corporate Person	30/11/2012
3.	Authority under which Corporate Person is incorporated/registered	Registrar of Companies, Delhi & Haryana, New Delhi
4.	Corporate identity number / limited liability identity number of Corporate Person	U85100DL2012PTC245524
5.	Address of the registered office and Principal office (if any) of Corporate Person	S-21, 2nd Floor, Star City, District Centre Mayur Vihar, Phase 1, New Delhi-110091
6.	Liquidation commencement date of Corporate Person	27/12/2024
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Gyaneshwar Sahai Address: OS-2, 2nd Floor, The Next Door, Sector-78, Faridabad, Haryana-121004 Email: gyaneshwar.sahai@gmail.com Mobile No: 9953541408 Regn. No: IBBI/IPA-002/IP-N00130/2017-18/10546 AFA Valid upto: 31.12.2025
8.	Last date for submission of claims	26/01/2025

Notice is hereby given that the Srinath Nephrocare Private Limited has commenced voluntary liquidation on 27th December, 2024.
The stakeholders of Srinath Nephrocare Private Limited are hereby called upon to submit a proof of their claims on or before 26th January, 2025 to the liquidator at the address mentioned against item no. 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Sd/-
Gyaneshwar Sahai
Liquidator, Srinath Nephrocare Private Limited
Date: 28.12.2024
Place: Delhi Regn. No: IBBI/IPA-002/IP-N00130/2017-18/10546

POSSESSION NOTICE
Whereas, the authorized officer of Jana Small Finance Bank Limited under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s)/ Co-borrowers(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagee	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	47939430000383	1) Mrs. Naseema (Applicant), 2) Mr. Ashwini Mishra (Co-Applicant)	Rs.21,15,420/- (Rupees Twenty One Lakhs Fifteen Thousand Four Hundred and Twenty Only) as on 03.10.2024	Date: 26.12.2024 Time: 02:32 P.M. Symbolic Possession

Description of the Property: Property bearing Shop No.18, (Upper Ground Floor without Roof Right) Built on Plot No.S-47, Area Measuring 11.15 Sq.mtrs., situated at Shalimar Garden Ext-I, Village Pasonda, Pargana Loni, Tehsil & District Ghaziabad. Owned by Mrs. Naseema, W/o. Mr. Ashwani Mishra. Bounded as: East: Rasta 60 Ft. wide, West: Other's Property/ Plot No.S-46, North: Road 50 Ft. wide, South: Service Lane/ Shop No.15.

Whereas the Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Mortgagees, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower(s) mentioned herein above in particular and to the Public in general that the authorised officer of Jana Small Finance Bank Limited has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Mortgagees mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of Jana Small Finance Bank Limited.

Place: Delhi NCR Sd/- Authorised Officer.
Date: 28.12.2024 For Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)
Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: 16/12, 2nd Floor, W.E.A, Arya Samaj Road, Karol Bagh, New Delhi-110005.

PUBLIC NOTICE
(Under the provisions of Section 102 of the Insolvency and Bankruptcy Code, 2016 and as per the Directions of the Hon'ble NCLT, New Delhi Bench, Court-II)
FOR THE ATTENTION OF THE CREDITORS OF (Mrs. Amita Verma) (PERSONAL GUARANTOR TO M/S Diamond Hut India Pvt. Ltd. (CIN: U36911DL2002PTC116189))

S.No.	RELEVANT PARTICULARS
1.	Name of Personal Guarantor Mrs. Amita Verma
2.	Address of Personal Guarantor A-6, Darawal Nagar, Model Town, New Delhi-110009.
3.	Details of Order of Adjudicating Authority Order dated 10/12/2024 in the Case No. IB-373/ND/2024 in the Matter of: Central Bank of India V. Mrs. Amita Verma
4.	Date of commencement of Insolvency Resolution Process 10/12/2024
5.	Name and Registration Number of the Insolvency Professional acting as Resolution Professional Ashok Kriplani, IBBI/IPA-003/IP-N00009/2016-17/10071
6.	Address and E-mail of the Resolution Professional, as registered with the Board 10/18, (FF) Old Rajinder Nagar, New Delhi-110060, ashok.kriplani1956@gmail.com
7.	Address and E-mail to be used for correspondence with the Resolution Professional 17/13(GF), Old Rajinder Nagar, New Delhi-110060, amita.arp@gmail.com
8.	Last date for submission of Claims 17/01/2025
9.	Relevant Forms Form B in the IBBI/IRP for Personal Guarantors to Corporate Debtors, Regulations, 2019.

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II, has ordered the commencement of an insolvency resolution process of (Mrs. Amita Verma) on 10/12/2024 -uis 100 of the Insolvency and Bankruptcy Code, 2016.
The creditors of (Mrs. Amita Verma), are hereby called upon to submit their claims with proof on or before 17/01/2025, to the Resolution Professional through electronic means or registered post or speed post or courier.
Note: Submission of false or misleading proofs of claim shall attract penalties.
Sd/-
Ashok Kriplani
Name & Signature (Resolution Professional)
Date: 28.12.2024
Place: NEW DELHI IP Reg. No: IBBI/IPA-003/IP-N00009/2016-17/10071

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BEAN CULT INDIA PRIVATE LIMITED

S. No.	Name of Corporate Person	Bean Cult India Private Limited
2.	Date of incorporation of Corporate Person	23/06/2023
3.	Authority under which Corporate Person is incorporated/registered	Registrar of Companies, NCT of Delhi
4.	Corporate identity number / limited liability identity number of Corporate Person	U47211DL2023PTC416085
5.	Address of the registered office and Principal office (if any) of Corporate Person	A-335, First Floor, Shivalik, Malviya Nagar, New Delhi-110017
6.	Liquidation commencement date of Corporate Person	24/12/2024
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Mr. Anurag Nirbhaya Address: 204, Sagar Plaza, District Centre, Laxmi Nagar, New Delhi-110092 E-Mail Id: anurag@canirbhaya.com Phone No.: 9810382513
8.	Last date for submission of claims	23/01/2025

Notice is hereby given that the Bean Cult India Private Limited has commenced voluntary liquidation on 24.12.2024.
The stakeholders of Bean Cult India Private Limited are hereby called upon to submit a proof of their claims, on or before 23.01.2025, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Sd/-
Anurag Nirbhaya
Liquidator in the matter of voluntary liquidation of the Bean Cult India Private Limited
Date: 28.12.2024
Place: New Delhi Regn No.: IBBI/IPA-001/IP-P00870/2017-2018/11468

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No 27A, Developed Industrial Estate, Guindy, Chennai - 600 032. Tamil Nadu
Regional Office: Hinduja Housing Finance Limited 2nd Floor, 212B & 212C, Plot No - TC/G-2/2 & TC/G-5/5 Cyber Heights, Vibhuti Khand, Gomti Nagar Lucknow, UP - 226010
Branch Office : 203, 2nd Floor, Padam Business Park, Awas Vikas, Agra-282007
Authorized Officer: RLM : Brajesh Kumar Awasthi- 9918301885, CLM: Akshay Sawla- 9515683404
Email: auction@hindujahousingfinance.com

NOTICE OF SALE THROUGH PRIVATE TREATY
SALE OF IMMOVABLE ASSETS CHARGED TO HHFL UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 (SARFAESI ACT).
The undersigned as Authorized Officer of HHFL has taken over possession of the schedule property us/ 13(4) of the SARFAESI Act. Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to HHFL for realization of it's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".
Standard terms & conditions for sale of property through Private Treaty are as under:
1. Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".
2. The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter.
3. The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above.
4. Failure to remit the amount as required under clause (2) above, will cause forfeiture of amount already paid including 10% of the amount paid along with application.
5. In case of non-acceptance of offer of purchase by the HHFL, the amount of 10% paid along with the application will be refunded without any interest.
6. The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues.
7. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date.
8. HHFL reserves the right to reject any offer of purchase without assigning any reason.
9. The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application.
10. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property.
11. Sale shall be in accordance with the provisions of SARFAESI Act / Rules.

SCHEDULE Description of the Property (Part of Secured Asset)	Reserve Price
Situated at House No. 25 & 26 Lies in Part of Khasra No. 588. 589 & 596 having area 100.33 sq.mtr. Situated at Mayuri Vihar, Itaura Tehsil & District Agra, Uttar Pradesh, India-282006 East - Rasta Wide 20 Feet, West - Other Land, North - Plot Other, South - Plot Other	Rs. 12,00,000/-

Date: 27.12.2024
Place: Agra
For HINDUJA HOUSING FINANCE LIMITED (Authorized Officer)

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No 27A, Developed Industrial Estate, Guindy, Chennai - 600 032. Tamil Nadu
Regional Office: Hinduja Housing Finance Limited 2nd Floor, 212B & 212C, Plot No - TC/G-2/2 & TC/G-5/5 Cyber Heights, Vibhuti Khand, Gomti Nagar Lucknow, UP - 226010
Branch Office : 203, 2nd Floor, Padam Business Park, Awas Vikas, Agra-282007
Authorized Officer: RLM : Brajesh Kumar Awasthi- 9918301885, CLM: Akshay Sawla- 9515683404
Email: auction@hindujahousingfinance.com

NOTICE OF SALE THROUGH PRIVATE TREATY
SALE OF IMMOVABLE ASSETS CHARGED TO HHFL UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 (SARFAESI ACT).
The undersigned as Authorized Officer of HHFL has taken over possession of the schedule property us/ 13(4) of the SARFAESI Act. Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to HHFL for realization of it's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".
Standard terms & conditions for sale of property through Private Treaty are as under:
1. Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".
2. The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter.
3. The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above.
4. Failure to remit the amount as required under clause (2) above, will cause forfeiture of amount already paid including 10% of the amount paid along with application.
5. In case of non-acceptance of offer of purchase by the HHFL, the amount of 10% paid along with the application will be refunded without any interest.
6. The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues.
7. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date.
8. HHFL reserves the right to reject any offer of purchase without assigning any reason.
9. The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application.
10. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property.
11. Sale shall be in accordance with the provisions of SARFAESI Act / Rules.

SCHEDULE Description of the Property (Part of Secured Asset)	Reserve Price
Situated at Residential Plot No. 09 bearing at Khasra No. 913 having area 94.116 sq.mtr. Situated at Mauza Budhana Musli Tajganj Ward Tehsil & District Agra, Uttar Pradesh, India-282001 East- Plot No. 08, West- Plot No. 10, North - Land of Jai Pal Singh, South - Road 25' wide	Rs. 2,00,000/-

Date: 27.12.2024
Place: Agra
For HINDUJA HOUSING FINANCE LIMITED (Authorized Officer)

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, Email : auction@hindujahousingfinance.com
203, 2nd Floor, Padam Business Park, Awas Vikas, Agra-282007
RLM-BRAJESH AWASTHI-9918301885, RRM - PUSHKAR AWASTHI-9453043399, CLM - AKSHAY SAWLA - 9515683404, CRM - SACHIN GAUTAM-9319551888

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)
In respect of loans availed by below mentioned borrowers / guarantors through HINDUJA HOUSING FINANCE LIMITED, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Speed Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledgement not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act and while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

S. No.	Name of Borrowers/ Co-Borrowers/ Guarantors & Date of NPA	Demand Notice Date/ Amount Outstanding	Details of Secured Assets
1	Mr. Ranvir Singh Yadav S/o Mr. Bhagwan Singh Yadav & Mrs. Pooja Yadav W/o Mr. Ranvir Singh Yadav, both at: Add - Laxmi Nagar Biria Mandir, Jaishigpura, Bangar, Mathura, Urban, Mathura, Uttar Pradesh, India- 281003 A/c No. UP/MT/R/MATH/A000000004 Loan Accounts have been classified as a NPA on 05-12-2024	Demand Notice Dated 26-12-2024 Amount Outstanding ₹ 14,51,163/- as on 24/12/24 + interest + Legal Charges	One Residential Plot No. 49, measuring area 86.95 sq.mt, Part of Khasra No. 302Mi. Situated at Jaishigpura Khadar Tehsil & District Mathura, Uttar Pradesh, India-281003, Bounded as: East - Plot No. 05, West - Plot No. 51, North - Road 16 FT, South - Land of Kedarnath
2	Mr. Bijendra Singh S/o Mr. Mathura Prasad & Mrs. Devendri Devi S/o Mr. Bijendra Singh, both at: House No. E-185, Balaji Puram, Op. Honda Heritage Navada, Mathura, Urban, Mathura, Uttar Pradesh, India-281001 A/c No. UP/ILKN/AGRA/A0000000295 Loan Accounts have been classified as a NPA on 05-12-2024	Demand Notice Dated 26-12-2024 Amount Outstanding ₹ 4,74,199/- as on 24/12/24 + interest + Legal Charges	One Residential Plot No. 185 measuring area 158.85 Sq.Mt, Part of Khasra No. 41, Situated at Mauza Tantarua Tehsil & District Mathura, Uttar Pradesh, India-284001, Bounded as: East - Road 20 Ft wide, West - Plot of Madan Kumar, North - Plot of Sahab Singh, South -Plot of Others
3	Mr. Ajay S/o Mr. Mahendra, Mr. Mahendra S/o Mr. Dolatiya & Mr. Kamesh W/o Mr. Mahendra, All at: Jaupura, Agra, Urban, Agra, Uttar Pradesh, India- 282007 A/c No. UP/ILKN/AGRA/A000001231 Loan Accounts have been classified as a NPA on 05-12-2024	Demand Notice Dated 26-12-2024 Amount Outstanding ₹ 5,71,842/- as on 24/12/24 + interest + Legal Charges	One Residential House measuring area 230.5 sq.Mt, Khasra No. 179 Situated at Mauza Jaupura Tehsil & District Agra, Uttar Pradesh, India-282007, Bounded as: East - 5mrs. Road & Opening, West - Land of Girraj, North - Land of seema & Ramveer, South - Land of Triveni
4	Mr. Dau Dayal Bansal S/o Mr. Bhagwan Bansal & Mr. Anita Bansal S/o Mr. Dau Dayal Bansal, both at: House No. 65/154, Shiv Nagar, Jagner Road, Agra, Urban, Agra, Uttar Pradesh, India- 282001 A/c No. UP/ILKN/AGRA/A000001367 Loan Accounts have been classified as a NPA on 05-12-2024	Demand Notice Dated 26-12-2024 Amount Outstanding ₹ 1211,476/- as on 24/12/2024 + interest + Legal Charges	One Residential House No. 4A of Plot no. 4 measuring area 105.21 sq.mt, Part of Arazi No. 508 Situated at Mauza Ladamad & District Agra, Uttar Pradesh, India-284003, Bounded as: East - Exit 7 Rasta wide 40 Ft, West - Land of Seller, North - Plot No. 03, South - Part Of Plot No. 4B of Plot No. 04
5	Mr. Pappu Yadav S/o Mr. Gopi Chandra & Mrs. Javtri Devi W/o Mr. Pappu Yadav, both at: Chamar Mala Ka Mandir Kakretha, Amar Ujala Press Ke Pechhe, Sikandra, Agra Uttar Pradesh, India- 282007 A/c No. UP/ILKN/AGRA/A000001498 Loan Accounts have been classified as a NPA on 05-12-2024	Demand Notice Dated 26-12-2024 Amount Outstanding ₹ 9,45,435/- as on 24/12/2024 + interest + Legal Charges	One Residential House No. 22/B measuring area 90.71 sq.mt. Situated at Vinayak Vihar Mauza Kakretha Tehsil & District Agra, Uttar Pradesh, India-282007, Bounded as: East - Remaining Part of Property, West - Property of S.K. Singh, North - Exit & Rasta wide 9 Mtr, South - Empty Land
6	Mr. Shanti Sharma S/o Mr. Meva Ram & Mr. Sarvesh Sharma S/o Mr. Shanti Sharma, both at: Add - Pawan Vihar, Tedi Baghiya, Agra, Urban, Agra, Uttar Pradesh, India- 282006 A/c No. UP/ILKN/AGRA/A000001615 Loan Accounts have been classified as a NPA on 05-12-2024	Demand Notice Dated 26-12-2024 Amount Outstanding ₹ 6,52,268/- as on 24/12/2024 + interest + Legal Charges	One Residential House measuring area 41.80 sq.mt, Part of Khasra No. 1292/5. Situated at Prem Nagar Near Bhagwati Bagh Mauza Narayach Tehsil Etmadpur & District Agra, Uttar Pradesh, India-282006, Bounded as: East - Land of Others, West- Rasta 15 Ft, North - Plot of Rajendra Singh, South - Land of Others
7	Mr. Swatantra Kumar S/o Mr. Rajesh Kumar & Mr. Sarita Devi W/o Mr. Rajesh Kumar, both at: Ali Nagar Kenjara, Raja Ka Tal, Firozabad, Urban, Firozabad, Uttar Pradesh, India- 283203 A/c No. UP/ILKN/AGRA/A000001631 Loan Accounts have been classified as a NPA on 05-12-2024	Demand Notice Dated 26-12-2024 Amount Outstanding ₹ 11,33,221/- as on 24/12/2024 + interest + Legal Charges	One Residential Plot measuring area 249.98 sq.mt, Part of Khasra No. 560. Situated at Mauza Alinagar Kajjara, Tehsil & District Firozabad, Uttar Pradesh, India-283203, Bounded as: East - Rasta Gali 10 Ft, West - Plot of Tularam, North - House of Sarita Devi, South - Rasta 16 Ft
8	Mr. Sonu S/o Mr. Indrapal Singh & Mrs. Sonali Devi W/o Mr. Sonu, both at: Bheekampur Sada Sukh Jarauli Kalan, Firozabad, Urban, Firozabad, Uttar Pradesh, India- 283203 A/c No. UP/ILKN/AGRA/A000001672 Loan Accounts have been classified as a NPA on 05-12-2024	Demand Notice Dated 26-12-2024 Amount Outstanding ₹ 12,27,170/- as on 24/12/2024 + interest + Legal Charges	One Residential Plot No. 29 Part of Khasra No. 132/2. Situated at Residential Colony Sivajipuram Phase-3 Mauza Jajpur, Tehsil Tundia & District Firozabad, Uttar Pradesh, India-283203, Bounded as: East - Property of Other, West - Rasta 20 Ft, North - Part of Plot No. 29, South - Plot No. 30 of Archana
9	Mr. Love Kush Sharma S/o Mr. Vinod Kumar Sharma, Mr. Bhoori Devi W/o Mr. Vinod Kumar Sharma & Mr. Vinod Kumar Sharma S/o Mr. Balmukund, All at: Indrapuri Tapa Kalan, Firozabad, Urban, Firozabad, Uttar Pradesh, India- 283203 A/c No. UP/ILKN/AGRA/A000001710 Loan Accounts have been classified as a NPA on 05-12-2024	Demand Notice Dated 26-12-2024 Amount Outstanding ₹ 5,33,875/- as on 24/12/2024 + interest + Legal Charges	One Residential Plot lies in Part of Khasra No. 122 measuring area 53 sq.mtr. Situated at Mauza Sukhmalpur District Mathura, Tehsil & District Firozabad, Uttar Pradesh, India-283203, Bounded as: East - Rasta wide 12 Ft, West - Remaining Part of Land, North - Property of Paramasukh, South - Remaining Part of Land
10	Mr. Rajesh Sharma S/o Mr. Nathi Lal Sharma & Mrs. Veena Sharma W/o Mr. Rajesh Sharma, both at: Bhagwati Bagh Etmadpur, Agra, Urban, Agra, Uttar Pradesh, India- 282006 A/c No. UP/ILKN/AGRA/A000001812 Loan Accounts have been classified as a NPA on 05-12-2024	Demand Notice Dated 26-12-2024 Amount Outstanding ₹ 11,27,641/- as on 24/12/2024 + interest + Legal Charges	One Residential House No. 24 Lies in Part of Khasra No. 1753 Situated at Mauza Pojya Nagla Jaar Tehsil Etmadpur & District Agra, Uttar Pradesh, India-282006, Bounded as: East - Rasta wide 18 Feet, West - Plot No. 20 & 21, North - Plot No. 25, South - Plot No. 23
11	Mr. Baij Nath S/o Mr. Vidya Ram & Mrs. Babita Devi W/o Mr. Baij Nath, both at: Mustafabad Road Rahchati, Firozabad, Urban, Firozabad, Uttar Pradesh, India- 205135 A/c No. UP/ILKN/AGRA/A000001867 Loan Accounts have been classified as a NPA on 05-12-2024	Demand Notice Dated 26-12-2024 Amount Outstanding ₹ 14,23,466/- as on 24/12/2024 + interest + Legal Charges	One Residential House measuring area 127.78 sq.Mt, Khasra No. 13 Situated at Mauza Rahchati Tehsil Shikohabad & District Firozabad, Uttar Pradesh, India-205135, Bounded as: East - Plot of Sheela Devi, West - Land of Mukesh Kumar, North - Rasta wide 20 Feet, South - Land of Ashok
12	Mr. Aman Kumar S/o Mr. Ram Singh, Mrs. Shilpee W/o Mr. Aman Kumar & Mr. Ram Singh, All at: House No. 225, Virsinghpur, Kanpur Dehat, Semiurban, Kanpur, Uttar Pradesh, India- 209101 A/c No. UP/ILKN/AGRA/A000002065 Loan Accounts have been classified as a NPA on 05-12-2024	Demand Notice Dated 26-12-2024 Amount Outstanding ₹ 11,37,308/- as on 24/12/2024 + interest + Legal Charges	One Residential House No. MPL No. 26/199/1 measuring area 41.8 sq.Mt, Situated at Mauza Sultanganj, Harparvat Ward Tehsil & District Agra, Uttar Pradesh, India-209101, Bounded as: East - Exit & Gali wide 8.9 Feet, West - Part of Property of Sushil Kumar, North - Exit & Rasta wide 13 Feet, South - House of Raju Singh
13	Mr. Rajnish Kumar S/o Mr. Bhogi Ram & Mrs. Rina Devi W/o Mr. Rajnish Kumar, both at: Paliya Doyam Jasrana, Firozabad, Urban, Firozabad, Uttar Pradesh, India- 215126 A/c No. UP/ILKN/AGRA/A000002093 Loan Accounts have been classified as a NPA on 05-12-2024	Demand Notice Dated 26-12-2024 Amount Outstanding ₹ 9,85,808/- as on 24/12/2024 + interest + Legal Charges	One Residential House measuring area 47.058 sq.Mt, Khasra No. 29 Situated at Nai Abadi Ganga Nagar Mauza Rehna Tehsil & District Firozabad, Uttar Pradesh, India-215126, Bounded as: East - Rasta wide 12 Feet, West - House of Hemraj, North - House of Seller, South - House of Ram bharose
14	Mr. Kunvar Singh S/o Mr. Bhogi Ram & Mrs. Anju W/o Mr. Kunvar Singh, both at: Bajana Krishna Nagar, Mathura, Rural, Mathura, Uttar Pradesh, India- 281004 A/c No. UP/MT/R/MATH/A000000073 Loan Accounts have been classified as a NPA on 05-12-2024	Demand Notice Dated 26-12-2024 Amount Outstanding ₹ 5,51,212/- as on 24/12/2024 + interest + Legal Charges	One Residential House measuring area 59.45 sq.Mt, Khasra No. 170 Situated at Mauza Bajna Tehsil & District Mathura, Uttar Pradesh, India-281004, Bounded as: East - Plot of Prabhu Dayal, West - Land of Seller, North - Land of Kali Charan, South - Rasta wide 10 Feet
15	Mr. Vinod Singh S/o Mr. Ajab Singh & Mrs. Madhu W/o Mr. Vinod Singh, Both At: Add - Nagla Vihar Sakraya Bangar, Rural, Mathura, Uttar Pradesh, India- 281406 A/c No. UP/MT/R/MATH/A000000085 Loan Accounts have been classified as a NPA on 05-12-2024	Demand Notice Dated 26-12-2024 Amount Outstanding ₹ 14,85,611/- as on 24/12/2024 + interest + Legal Charges	One Residential House No. 09 measuring area 83.61 sq.Mt, Khasra No. 631 Situated at Keshav Kunj Mauza Ganeshara Tehsil & District Mathura, Uttar Pradesh, India-282007, Bounded as: East - Plot No. 10, West - Plot No. 18, North - Colony Another, South - Rasta 18 Feet
16	Mr. Ramakant S/o Mr. Jaidan Singh, Mrs. Jaidan Singh W/o Mr. Mahi Pal Singh & Mrs. Rajkumari S/o Mr. Jaidan Singh, All at: Gao Jeda Post Eka, Urban, Shikohabad, Uttar Pradesh, India- 205147 A/c No. UP/ILKN/AGRA/A000001738 Loan Accounts have been classified as a NPA on 05-12-2024	Demand Notice Dated 26-12-2024 Amount Outstanding ₹ 20,89,953/- as on 24/12/2024 + interest + Legal Charges	One Residential Plot lies in measuring area 109.78 sq.mtr. Situated at Mauza Rahchati, Tehsil Shikohabad & District Firozabad, Uttar Pradesh, India-283203, Bounded as: East - Rasta 12 F wide, West - Plot of Other, North - Raste 10 Ft, South - Plot of Shanti Devi

The above mentioned Borrowers / Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above to avoid further action under the SARFAESI Act.
Dated : 27-12-2024, Place : Agra
Authorised Officer, HINDUJA HOUSING FINANCE LIMITED

प्रारूप ए

सार्वजनिक घोषणा

(भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियमन, 2017 के विनियम 14 के अधीन)

श्रीनाथ नेफ्रोकेयर प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

1. कॉर्पोरेट व्यक्ति का नाम	श्रीनाथ नेफ्रोकेयर प्राइवेट लिमिटेड
2. कॉर्पोरेट व्यक्ति के निगमन की तिथि	30 नवंबर 2012
3. प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, दिल्ली और हरियाणा, नई दिल्ली
4. कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान कॉर्पोरेट लोगों की संख्या	U85100DL2012PTC245524
5. कॉर्पोरेट व्यक्ति के रजिस्ट्रीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो तो) का पता	एच-21, द्वितीय तल, रदार सिटी, डिस्ट्रिक्ट सेंटर मयूर, मयूर विहार, फेस 1, नई दिल्ली-110091
6. कॉर्पोरेट व्यक्ति का परिसमापन प्राप्त होने की तिथि	27 दिसंबर 2024
7. परिसमापक का नाम, पता, ई-मेल पता, दूरभाष संख्या तथा पंजीकरण संख्या	ज्ञानेश्वर सहाय पता: ओएस-2, द्वितीय तल, द नेक्स्ट डोर, सैक्टर-76, फरीदाबाद, हरियाणा-121004 ईमेल: gyaneshwar.sahai@gmail.com मोबाईल नंबर: 9953541408 पंजी. सं.: IBB/MPA-002/IP-N00130/2017-18/10546 एफएम ईयू: 31 दिसंबर 2025 तक
8. दावे जमा करने की अंतिम तिथि	26 जनवरी 2025

एतद्वारा सूचना दी जाती है कि श्रीनाथ नेफ्रोकेयर प्राइवेट लिमिटेड ने 27 दिसंबर 2024 को स्वेच्छिक परिसमापन आरम्भ किया है।
श्रीनाथ नेफ्रोकेयर प्राइवेट लिमिटेड के हितधारकों को एतद्वारा मद 7 के सम्बंध उत्प्लिखित पते पर परिसमापक के पास 26 जनवरी 2025 को या इससे पूर्व अपने दावों के प्रमाण जमा करने के लिए कहा जाता है।
वित्तीय लेनदार केवल इलेक्ट्रॉनिक माध्यमों से ही अपने दावों के प्रमाण जमा करेंगे। अन्य सभी पक्षकार अपने दावों के प्रमाण व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यमों द्वारा जमा कर सकते हैं।
दावे के फर्जी अथवा धामक प्रमाण की प्रतुति दंडनीय होगी।

हस्ता / —
ज्ञानेश्वर सहाय
तिथि : 28 दिसंबर 2024
स्थान: नई दिल्ली

परिसमापक, श्रीनाथ नेफ्रोकेयर प्राइवेट लिमिटेड
पंजीकरण सं.: IBB/MPA-002/IP-N00130/2017-18/10546

"IMPORTANT"

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Criminal Courts, Ludhiana

In The Court Of Dr. Jasveer singh
JMJC ludhiana COMA/5849/2020

Next date, purpose of case, orders and judgments as well as other case information is available on <http://districts.ecourts.gov.in/ludhiana>

Next Date: 28-01-2025
U/s :138 of N.I.ACT

publication notice for proclamation under section 82 CRPC

Police Station: Kotak Mahindra Bank Ltd Vs. Gurwinder Singh

CNR NO. PBLD03-023762-2020

Notice To: 1. Gurwinder Singh Auth. Sign. Souvinear Services, Indu Area Kirti Nagar Near Mdh Masala Factory New Delhi 110015

Whereas it has been proved to the satisfaction of the court that you, the accused above named can't be served in the ordinary way of service, hence this proclamation under section 82 crpc is hereby issued against you with a direction that you should appear personally before this court on 28-01-2025 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. take notice that, in default of your part to appear as directed above the above said case will be heard and determined as per law, in your absence, given under my hand and the seal of the court. for details login to: https://highcourthd.gov.in/?trs=district_notice&district=ludhiana

JMIC Ludhiana

Criminal Court, Ludhiana

(complaint-138 negotiable instrument act)

In The Court Of Ms. Lovepreet Kaur Swaich JMJC, Ludhiana M/s UP Money Ltd Vs. Jamila

CNR NO: PBLD03-022326-2021 COMA/10206/2021

Notice To: 2) Reshamdeen S/o Sadeek R/o House No. 32 Village Mirzapur, Tehsil Jagadhari Distt. Yamuna Nagar, Haryana

Whereas it has been proved to the satisfaction of this court that you the accused above named cannot be served in the ordinary way of service. Hence this proclamation under section 82 CRPC is hereby issued against you with a direction that you should appear personally before this court on 27-01-2025 at 10:00 a.m. or within 30 days from the date of publication of this proclamation take notice that, in default of your part to appear as directed above the above said case will be heard and determined as per law, in your absence Given under my hand and the seal of the court. for details login to: https://highcourthd.gov.in/?trs=district_notice&district=ludhiana

JMIC Ludhiana

Criminal Courts, Ludhiana

In The Court Of Dr. Jasveer singh
JMJC ludhiana COMA/42069/2022

Next date, purpose of case, orders and judgments as well as other case information is available on <http://districts.ecourts.gov.in/ludhiana>

Next Date: 27-01-2025
U/s :138 of N.I.ACT

publication notice for proclamation under section 82 CRPC

Arif Mohammad Vs. Fijakat Ali

CNR NO: PBLD03-047875-2022

Notice To: 1. Fijakat Ali S/o Musheer Khan R/o House No: 380, Era Garden Estate, Meerut Uttar Pardesh 250002

Second Address- Fijakat Ali S/o Musheer Khan C/o 478/13, Shastri Nagar, Meerut , Uttar Pardesh 250002

Whereas it has been proved to the satisfaction of the court that you, the accused above named can't be served in the ordinary way of service. hence this proclamation under section 82 crpc is hereby issued against you with a direction that you should appear personally before this court on 27-01-2025 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. take notice that, in default of your part to appear as directed above the above said case will be heard and determined as per law, in your absence, given under my hand and the seal of the court. for details login to: https://highcourthd.gov.in/?trs=district_notice&district=ludhiana

JMIC Ludhiana

"मयूर सं. आईएनसी-26" (कंपनी निगम) नियम, 2014 के नियम 30 के अनुसार मे

केन्द्रीय सरकार द्वारा विनियोक के समक्ष उत्तरी क्षेत्र कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 के उपनियम (5) के खंड (अ) के मामले में

और

मैट्रिक्स इन्फोसॉफ्ट प्राइवेट लिमिटेड CIN : U72200DL2005PT135448

जिसका पंजीकृत कार्यालय : 1 एच/ 2192, ग्राउंड फ्लोर, मजी नं 10 कैलाश नगर, निबर चुरी मण्डार, ईस्ट दिल्ली-110031, इंडिया, में स्थित है।

.....याचिकाकर्ता आम जनता को यह सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष कंपनी अधिनियम 2013 की धारा 13 के अधीन आवेदन करने का प्रस्ताव करती है जिसमें कंपनी का रजिस्ट्रीकृत कार्यालय "राष्ट्रीय राजधानी क्षेत्र दिल्ली" से "उत्तर प्रदेश राज्य" में स्थानांतरित करने के लिए तारीख सोमवार 02 दिसंबर 2024 को सुबह 11:00 बजे आयोजित असाधारण साधारण बैठक में पारित विशेष संकल्प के संदर्भ में कंपनी के सारा प्रमाण में संचालन की पुष्टि की गम की गई है।

कंपनी के वकील का कार्य यह प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का विवाद होता है तो वह व्यक्ति या तो निवेदक शिकायत प्रारूप फाइल कर एमसीए-21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है या एक रायत्र पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो के सारा अपने अधिकार क्षेत्रीय निदेशक उत्तरी क्षेत्र, को इस सूचना के प्रकाशन की तारीख से 14 दिनों के भीतर बी-2 विंग, द्वितीय तल, पंडित दीनदयाल अंत्यायन भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 पते पर पंजीकृत डाक द्वारा भेज सकता है या सुपुर्द कर सकते हैं और इसकी प्रति आवेदक कंपनी को उनके उपरोक्त पंजीकृत कार्यालय के पते पर भी भेजेंगे।

एचएम/2192, ग्राउंड फ्लोर, मजी नं 10 कैलाश नगर, निबर चुरी मण्डार, ईस्ट दिल्ली-110031, इंडिया

कृते मैट्रिक्स इन्फोसॉफ्ट प्राइवेट लिमिटेड हस्ता, /—

दिनांक : 28.12.2024 सुचील कुमार जैन निदेशक

स्थान : नई दिल्ली

ईआईएन : 00003910

पता : बी-165 निगर पंडित रमेश सैक्टर-34, नौका, गौतम बुद्ध नगर, गुपी-201301

केबीडी सरकार के रजिस्ट्रार ऑफ कंपनीज, दिल्ली एवं हरियाणा के समक्ष

सीमित दायित्व भागीदारी अधिनियम, 2008 की धारा 13 की उपधारा (5) तथा सीमित दायित्व भागीदारी नियम, 2009 के नियम 17 के मामले में

तथा

रस्टी कंसल्टंट्स एलएलपी के मामले में, जिसका पंजीकृत कार्यालय आर-42, द्वितीय तल, गेटर कैलाश-1, दक्षिण दिल्ली-110048 में है

.....याचिकाकर्ता आम जनता को सूचित किया जाता है कि एलएलपी, सीमित दायित्व भागीदारी अधिनियम, 2008 की धारा 13 (3) के अंतर्गत रजिस्ट्रार ऑफ कंपनीज, दिल्ली एवं हरियाणा को एक याचिका प्रस्तुत करने का प्रस्ताव रखती है, जिसमें अपने पंजीकृत कार्यालय को "दिल्ली" राज्य से "हरियाणा" राज्य में बदलने की अनुमति मांगी जाती है। कोई भी व्यक्ति जिसका हित एलएलपी के पंजीकृत कार्यालय के प्रस्तावित परिवर्तन से प्रभावित होने की संभावना है, वह अपने हित पर प्रकृति और विरोध के आधारों को बताते हुए एलएलपी द्वारा समर्थित अपनी आपत्तियों के रजिस्ट्रार ऑफ कंपनीज, दिल्ली और हरियाणा को इस नोटिस के प्रकाशन की तारीख से 21 (इक्कीस) दिनों के भीतर विवरित कर सकता है या विवरित करता सकता है या पंजीकृत डाक द्वारा भेज सकता है, साथ ही इसकी एक प्रति याचिकाकर्ता एलएलपी को उसके पंजीकृत कार्यालय में ऊपर उल्लिखित पते पर भी भेजनी होगी।

रस्टी कंसल्टंट्स एलएलपी की ओर से

दिनांक: 27.12.2024 हस्ता /—

स्थान दिल्ली संजय रस्तोगी (नामित भागीदार)

पता: आर-42, द्वितीय तल, गेटर कैलाश-1, दक्षिण दिल्ली-110048

प्रारूप ए

सार्वजनिक घोषणा

(भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियमन, 2017 के विनियम 14 के अधीन)

बीन कल्ट इंडिया प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

1. कॉर्पोरेट व्यक्ति का नाम	बीन कल्ट इंडिया प्राइवेट लिमिटेड
2. कॉर्पोरेट व्यक्ति के निगमन की तिथि	23 जून 2023
3. प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज—एनसीटी ऑफ दिल्ली U47211DL2023PTC416085
4. कॉर्पोरेट व्यक्ति की कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान संख्या	ए-335, प्रथम तल, शिवालिंक, मालवीय नगर, नई दिल्ली-110017
5. कॉर्पोरेट व्यक्ति के रजिस्ट्रीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो तो) का पता	24 दिसंबर 2024
6. कॉर्पोरेट व्यक्ति का परिसमापन प्राप्त होने की तिथि	अनुराग निर्भया पता: 201, सागर लाजा, डिस्ट्रिक्ट सेंटर, लक्ष्मी नगर, नई दिल्ली-110092 ई-मेल आईडी: anurag@canirbhaya.com फोन नं.: 9510382513
8. दावे जमा करने की अंतिम तिथि	23 जनवरी 2025

इसके द्वारा सूचित किया जाता है कि बीन कल्ट इंडिया प्राइवेट लिमिटेड ने 24.12.2024 को स्वेच्छिक परिसमापन शुरू कर दिया है।
बीन कल्ट इंडिया प्राइवेट लिमिटेड के हितधारकों से अनुरोध है कि वे अपने दावों का प्रमाण 23.01.2025 को या उससे पहले मद 7 के समक्ष उल्लिखित पते पर परिसमापक को प्रस्तुत करें।
वित्तीय ऋणदाता अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक माध्यम से ही प्रस्तुत करेंगे। अन्य सभी हितधारक व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से दावों का प्रमाण प्रस्तुत कर सकते हैं।
दावे के झूठे या धामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

हस्ता /—
अनुराग निर्भया
बीन कल्ट इंडिया प्राइवेट लिमिटेड के स्वेच्छिक परिसमापन के मामले में परिसमापक

तिथि : 28 दिसंबर 2024
स्थान : नई दिल्ली

पंजीकरण सं.: IBB/MPA-001/IP-P00870/2017-2018/11468

कक्षा, सूचना

जबकि, वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और सुस्थाहित प्रवर्तन अधिनियम, 2002 के तहत और शक्तियों का प्रयोग करते हुए जना स्मॉल फाइनेंस बैंक लिमिटेड (पूर्व में जनलक्ष्मी फाइनेंशियल सर्विसेज लिमिटेड के नाम से जाना जाता था) के अधिकृत अधिकारी के रूप में सुस्थाहित (प्रवर्तन) नियम 2002 के नियम 3 के साथ पठित धारा 13 (2) के तहत उपायकर्ताओं/ सह-उपायकर्ताओं को मांग सूचना जारी करता है, जिसमें उपायकर्ताओं से संबंधित नामों के सामने उल्लिखित राशि को 60 दिनों के भीतर उच्चतम दिस की प्राप्ति की तारीख से, भुगतान और/ या वसूली की तारीख तक किए गए प्रासंगिक खर्चों, लगतों, शुल्कों आदि के रूप में भविष्य के व्याज सहित चुकाने का आदेश दिया जा।

क्र. सं.	ऋण संख्या	उपायकर्ता/ सह-उपायकर्ता/ गारंटर/ बंधकर्ता का प्रकार	13(2) नोटिस दिनांक/ बकाया देय (रुपये में)	दिनांक/ समय एवं कबको का प्रकार
1	47999430000383	1) श्रीमती नसीमा (आवेदक), 2) श्री अश्विनी मिश्रा (सह-आवेदक)	07.10.2024 रु.21,15,420/- (रुपये) इक्कीस लाख पन्द्रह हजार चार सौ बीस मात्र) 03.10.2024 तक	दिनांक: 26-12-2024 / समय 02:30रोषाहर प्रांतिकालक कक्षा

संपत्ति का विवरण:

दुकान नंबर 18 वाली संपत्ति, (ऊपरी तल तल, बिना छत के अधिकार के) प्लॉट नंबर एस-47 पर निर्मित, क्षेत्रफल 11.15 वर्ग मीटर, शालीमार गार्डन एक्सटेंशन-1, गांव परसीआ, परराना लोनी, तहसील और जिला गाजियाबाद में स्थित है। मालिक श्रीमती नसीमा, पत्नी श्री अश्विनी मिश्रा। सीमा: पूर्व: रास्ता 60 फीट चौड़ा, पश्चिम: अन्य की संपत्ति/ प्लॉट नंबर एस-46, उत्तर: सड़क 60 फीट चौड़ी, दक्षिण: सर्वेस लेन/ दुकान नंबर 15

जबकि, यहां ऊपर उल्लिखित उपायकर्ता/ सह-उपायकर्ता/ गारंटर/ बंधकर्ता देय राशि चुकाने में विफल रहे हैं, विशेष रूप से ऊपर उल्लिखित उपायकर्ताओं और सामान्य रूप से जनता को सूचित किया जाता है कि जना स्मॉल फाइनेंस बैंक लिमिटेड के अधिकृत अधिकारी ने ऊपर वर्णित शक्तियों पर उक्त नियमों के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 (4) के तहत मदत शक्तियों का प्रयोग करते हुए ऊपर वर्णित सूचित संपत्तियों पर संपत्तिक कब्जा कर लिया है विशेष रूप से ऊपर उल्लिखित उपायकर्ताओं/ सह-उपायकर्ताओं/ गारंटरों/ बंधकर्ताओं और सामान्य रूप से जनता को सूचित किया जाता है कि वे उपरोक्त संपत्तियों/ सूचित संपत्तियों के सहायता-लेन न करें और उक्त संपत्तियों/ सूचित संपत्तियों के साथ कोई भी लेनदेन जना स्मॉल फाइनेंस बैंक लिमिटेड के शुल्क के अधीन होगा।

हस्ता /—प्राधिकृत अधिकारी, जना स्मॉल फाइनेंस बैंक लिमिटेड

दिनांक: 28-12-2024,

जना स्मॉल फाइनेंस बैंक (एक अनुसूचित वाणिज्यिक बैंक)

पंजीकृत कार्यालय: द फेयरवे, ग्राउंड और प्रथम तल, सर्वे नंबर 10/1, 11/2 और 12/2बी, ऑफ डेपलूर, कोरमंडला इतर रिंग रोड, इंडीएल बिजनेस पार्क के बगलमें, चलाघट्टा, बेंगलूर-560071 शाखा कार्यालय : 16/ 12, द्वितीय तल, व्ह्यूई.ई.ए, आर्य समाज रोड, करोल बाग, नई दिल्ली-110005

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PUBLIC ANNOUNCEMENT



(Please scan the QR Code to view the DRHP

Earthood

EARTHOOD SERVICES LIMITED

Our Company was incorporated under the provisions of the Companies Act, 1956 as 'Earthood Services Private Limited' pursuant to a certificate of incorporation dated September 14, 2012, issued by Registrar of Companies, Delhi and Haryana at New Delhi. Our Company was converted into a public limited company and the name of our Company was changed to 'Earthood Services Limited' pursuant to a special resolution passed by our Shareholders dated July 09, 2024 and a fresh Certificate of Incorporation issued by the RoC on September 23, 2024. For further details, see "History and Certain Corporate Matters" beginning on page 210 of the Draft Red Herring Prospectus dated December 26, 2024 ("DRHP"), filed with the Securities and Exchange Board of India ("SEBI") and the Stock Exchanges.

Registered Office: 12003 to 12005, 12th Floor, Tower B, Emaar Digital Greens, Sector-61, Golf Course Extension Road, Gurgaon-122011, Haryana, India.
Telephone: +91-12 - 44204599; **Website:** www.earthood.in; **Contact Person:** Vishaka Jalan, Company Secretary and Compliance Officer; **E-mail:** compliance@earthood.in; **Corporate Identity Number:** U93000HR2012PLC047116

THE PROMOTERS OF OUR COMPANY ARE DR. KAVIRAJ SINGH AND ASHOK KUMAR GAUTAM

INITIAL PUBLIC OFFERING OF UP TO 78,00,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF EARTHOOD SERVICES LIMITED ("COMPANY") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹ [●] LAKHS ("THE OFFER") COMPRISING A FRESH ISSUE OF UP TO 36,00,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] LAKHS BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 42,00,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] LAKHS ("THE OFFER FOR SALE") BY THE PROMOTER SELLING SHAREHOLDERS, CONSISTING OF UP TO 27,30,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] LAKHS BY DR. KAVIRAJ SINGH AND UP TO 14,70,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] LAKHS BY ASHOK KUMAR GAUTAM, (COLLECTIVELY REFERRED TO AS THE "PROMOTER SELLING SHAREHOLDERS") AND SUCH EQUITY SHARES OFFERED BY THE PROMOTER SELLING SHAREHOLDERS (THE "OFFERED SHARES"). THE OFFER SHALL CONSTITUTE UP TO [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH, AGGREGATING UP TO ₹ [●] LAKHS (CONSTITUTING UP TO [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (AS DEFINED HEREINAFTER) ("EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". OUR COMPANY IN CONSULTATION WITH THE BRLM, MAY OFFER A DISCOUNT OF ₹[●] TO THE OFFER PRICE (EQUIVALENT OF ₹[●] PER EQUITY SHARE) TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT"). THE OFFER AND THE NET OFFER SHALL CONSTITUTE [●]% AND [●]%, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BRLM, MAY CONSIDER AN ISSUE OF SPECIFIED SECURITIES, AS MAY BE PERMITTED UNDER APPLICABLE LAW TO ANY PERSON(S) OF UP TO [●] EQUITY SHARES FOR AN AMOUNT AGGREGATING UP TO ₹ 1,000 LAKHS, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC (THE "PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLM. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(b) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS. THE FACE VALUE OF EQUITY SHARES IS ₹ 10 EACH THE FACE VALUE OF THE EQUITY SHARE IS ₹ 10 EACH AND THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF EQUITY SHARES. THE PRICE BAND (INCLUDING EMPLOYEE DISCOUNT, IF ANY) AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLM, AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] AND ALL EDITIONS OF [●] (WHICH ARE WIDELY CIRCULATED ENGLISH DAILY NEWSPAPER AND HINDI DAILY NEWSPAPER (HINDI ALSO BEING THE REGIONAL LANGUAGE OF HARYANA, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SUCH ADVERTISEMENT SHALL BE MADE AVAILABLE TO THE BSE AND NSE (TOGETHER WITH THE BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES, IN ACCORDANCE WITH THE SEBI/CDR REGULATIONS.

In case of any revision to the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision of the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company in consultation with the Book Running Lead Manager, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of One (1) Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice and also by indicating the change on the respective websites of the BRLM and at the terminals of the Syndicate Member and by intimation to the Self-Certified Syndicate Banks ("SCSBs") other Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI/CDR Regulations and in compliance with Regulation 6(2) of the SEBI/CDR Regulations, wherein not less than 75% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") ("QIB Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price ("Anchor Investor Portion"), in accordance with the SEBI/CDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not more than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders out of which (a) one third of such portion shall be reserved for applicants with application size of more than ₹200,000 and up to ₹1,000,000; and (b) two third of such portion shall be reserved for applicants with application size of more than ₹1,000,000, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders and not more than 10% of the Net Offer shall be available for allocation to Retail Individual Bidders, in accordance with the SEBI/CDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price. All Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID (in case of UPI Bidders) (as defined hereinafter), in which case the corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("SCSBs") or under the UPI Mechanism, as applicable to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Offer through the ASBA process. For details, see "Offer Procedure" on page 381 of this Draft Red Herring Prospectus.

This public announcement is being made in compliance with of Regulation 26(2) of the SEBI/CDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP with SEBI and the Stock Exchanges.

Pursuant to Regulation 26(1) of the SEBI/CDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the websites of SEBI at www.sebi.gov.in, the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, website of the Company at www.earthood.in and the websites of the Book Running Lead Manager to the Offer i.e., Unistone Capital Private Limited at www.unistonecapital.com (collectively the "BRLM"). Our Company hereby invites the members of the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of their comments sent to SEBI and/or to the Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned herein. All comments must be received by SEBI and/or the Company and/or the BRLM and/or the Company Secretary and Compliance Officer of our Company in relation to the Offer on or before 5:00 p.m. on the 21st day from the aforesaid date of filing the DRHP with SEBI.

Investments in equity and equity-related securities involves a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to "Risk Factors" beginning on page 37 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on the Stock Exchanges.

The liability of the members of our Company is limited by shares. For details of the main objects of our Company as contained in its Memorandum of Association, see "History and Certain Corporate Matters" on page 210 of the DRHP.

For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, see "Capital Structure" on page 85 of the DRHP.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER
 UNISTONE CAPITAL PRIVATE LIMITED A/ 305, Dynasty Business Park, Andheri Kurla Road, Andheri East, Mumbai – 400 059, Maharashtra, India. Telephone: +91 022-46046494; Email: mb@unistonecapital.com; Investor grievance email: compliance@unistonecapital.com Contact Person: Brijesh Parekh; Website: www.unistonecapital.com SEBI registration number: INM000012449; CIN: U65999MH2019PTC330850	LINKIntime LINK INTIME INDIA PRIVATE LIMITED C-101, 247 Park, L B S Marg, Vikhroli West, Mumbai – 400083, Maharashtra, India Telephone: +91 810 811 4949; Email: earthood ipo@linkintime.co.in; Investor grievance email: earthood ipo@linkintime.co.in Contact Person: Shanti Gopalkrishnan; Website: www.linkintime.co.in SEBI Registration Number: INR000004058; CIN: U67190MH1999PTC118368

Earthood SERVICES LIMITED

On behalf of the Board of Directors

Sd/-

Vishaka Jalan

Company Secretary and Compliance Officer

Earthood SERVICES LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated December 26, 2024 with SEBI and Stock Exchanges. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com, website of the Company i.e. www.earthood.in and the website of the BRLM, i.e., Unistone Capital Private Limited at www.unistonecapital.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "Risk Factors" on page 37 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares have not been and will not be, registered under the U.S. Securities Act 1933, as amended (the "Securities Act") or any state securities laws in the United States and may not be offered or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares may be offered and sold (i) within the United States only to persons reasonably believed to be "Qualified Institutional Buyers" (as defined in Rule 144A under the U.S. Securities Act and referred to in this Draft Red Herring Prospectus as "U.S. QIBs") in transactions exempt from, or not subject to, the registration requirements of the U.S. Securities Act and (ii) outside the United States in offshore transactions in compliance with Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales are made.

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